

HIGH COURT OF MADHYA PRADESH

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MCRC No.53300/20

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(Rahul Vs. State of M.P.)

Indore, Dated : 19.1.2021

Shri Vikas Yadav, learned counsel for the applicant is present in person through Video Conferencing.

Shri Hemant Sharma, learned Public Prosecutor for the non applicant/State is present in person through Video Conferencing.

Heard through video conferencing. Perused the case diary.

This is the second application under Section 439 of Cr.P.C. for grant of bail. The first bail application being M.Cr.C. No.49832/20 was dismissed as withdrawn on 11.12.2020 with liberty to renew the prayer after filing of charge sheet.

Applicant – Rahul S/o Siyaram is implicated in Crime No.510/2020 registered at Police Station – Khategaon, District Dewas for the offence punishable under Sections 354(A)(1)(i), 294, 452, 323, 325, 506/34 of the IPC and under Section 7/8 of POSCO Act and he is in custody since 23.11.2020.

Learned counsel for the applicant submits that charge sheet has been filed in this matter. He also submits that there has been a counter case registered on the report lodged by Rahul.

Learned Public Prosecutor for the State was also heard who has opposed the application.

Considered.

On due consideration of the aforesaid submissions, mainly those advanced by the learned counsel for the applicant, without commenting upon the merits of the case,

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this bail application is allowed and it is directed that **applicant–Rahul S/o Siyaram** shall be released on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty thousand only)** with **one solvent surety** in the like amount to the satisfaction of the concerned Trial Court/Committal Court for his regular appearance before the Trial Court/Committal Court on all dates of hearing as may be fixed in this behalf by the Court concerned during trial. It is also directed that the applicant shall abide by all the conditions enumerated under Section 437(3) of the Cr.P.C.

A copy of this order be sent to the Court concerned for compliance.

M.Cr.C. No.53300/2020 is allowed and stands disposed of.

C.C. as per rules.

(Shailendra Shukla)
Judge

trilok/-